

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.645/2020**

SHYAMLAL

Plaintiff

Versus

PREMNARAYAN

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Manoj Kumar, counsel for plaintiff.

Sh. Vinay Kumar, counsel for defendants.

Counsel for defendant has filed his vakalatnama electronically on behalf of both the defendants. It be checked and taken on record.

Counsel for defendants says that he has not received the plaint alongwith entire set of documents, etc. Let the same be supplied to the counsel for defendants within three days from today. Thereafter, defendants are directed to file the written statement and reply to the interim application within 30 days from today after supplying advance copy to the plaintiff.

Ld. Counsel for defendants admits that the plaintiff is real brother of defendants and he is residing at the second floor of the suit property. He further states that he is a mere licensee and the defendants have an intention to file a suit for possession against the plaintiff.

Plaintiff has also placed on record the Aadhar Card and Voter ID Card which shows the address of the plaintiff as that of the suit property.

(Contd.....)

(Contd.....)

In these circumstances, it is appropriate to protect the possession of the plaintiff till the next date of hearing.

Accordingly, the defendants are restrained from forcibly dispossessing the plaintiff from the suit property i.e. House No.20H, Second Floor, Tyagi Enclave, Mohan Garden, New Delhi-110059 till the next date of hearing.

Put up for arguments on the injunction application and for framing of issues on 08/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02**  
**(WEST), TIS HAZARI COURT, DELHI**

**Contempt Petition NO.05/2019**

AMIT KUMAR

Plaintiff

Versus

VINOD KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Naveen Singlaa, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant,  
therefore, the matter could not be heard.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis  
Hazari Court, Delhi for uploading the same on the official website of  
District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.04/09/2020

At 11.00 A.M.

At this stage, Sh. Vijay Kumar Sahgal, counsel for defendant  
has appeared through video conferencing and he has been apprised with the  
order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 21/11/2020.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02  
(WEST), TIS HAZARI COURT, DELHI**

**Misc. NO.121/2019**

ROOP CHAND

Plaintiff

Versus

DDA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Anuroop, counsel for applicant.

None for respondent.

It is stated that PF could not be deposited in pursuance of last order whereby notice was issued upon the DDA. He further states that he has deposited the cost of Rs.4,000/- with the DLSA Fund (West). Let receipt of the cost be filed before the next date of hearing.

Ld. Counsel for applicant states that he is ready to effect the service upon the respondent through electronic mode. Let an affidavit be filed by the applicant disclosing the E-mail address and Whatsapp Mobile number of the respondent.

After filing of the affidavit let notice of the application be issued upon the respondent through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the applicant.

Put up for report/further proceedings on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Misc. NO.171/2019**

BHOLA NATH BABBAR

Plaintiff

Versus

DDA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - None for plaintiff.

Sh. G.P. Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1169/2019**

HIM LOGISTICS PVT LTD

Plaintiff

Versus

ITG EXIM PVT LTD

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present:- Ms. Ritika Khanna, proxy counsel for plaintiff.

Proxy counsel for plaintiff states that they are not having the email address and the Whatsapp mobile number of the defendant to effect the service through electronic mode. Accordingly, matter is adjourned.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1385/2019**

A.P.S. OBEROI

Plaintiff

Versus

NEEDLE EYE PLASTIC INDUSTRIES PVT LTD

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Anjani Kumar Chaudhary, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Counter Claim NO.19/2019**

ANITA RANI

Plaintiff

Versus

SUBHASH CHANDER ARORA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Kapil Gulati, counsel for defendant/counter-claimant.

Sh. Mahinder Singh, counsel for plaintiff/counter-respondent.

It is stated that the suit from which the present counter-claim emerges is pending in the court of Ld. SCJ, West, THC, Delhi. It is further stated that an application seeking transfer of the present counter-claim is pending before the court of Ld. District and Sessions Judge, West, THC, Delhi and it is listed for 07/09/2020.

In these circumstances, matter is adjourned. Put up for further proceedings on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020



**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.287/2020**

OPEC NATURALS

Plaintiff

Versus

SINGHAL PLYWOOD HOUSE

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present:- Sh. Amit Chaudhary, counsel for plaintiff.

Ld. Counsel for plaintiff states that he is not having the email address and the Whatsapp mobile number of the defendant to effect the service through electronic mode. Accordingly, matter is adjourned.

Put up in the ordinary course on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02**  
**(WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.69/2017**

AMIT KUMAR

Plaintiff

Versus

VINOD KUMAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Naveen Singlaa, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

At 11.00 A.M.

At this stage, Sh. Vijay Kumar Sahgal, counsel for defendant has appeared through video conferencing and he has been apprised with the order passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 21/11/2020.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.911/2018**

NIRMAL JIT KAUR

Plaintiff

Versus

GURDIP SINGH DUA

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Linoy Varghese, proxy counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.824/2019**

KNOWLEX LAW ASSOCIATES LLP

Plaintiff

Versus

GAGAN MAKKAR

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present:- Sh. O.P. Gupta, counsel for plaintiff. (Mobile No.9958986363 and Email address – [nitin.garg@knowlex.in](mailto:nitin.garg@knowlex.in))

Sh. Gagan Makkar, defendant is present in person. (Mobile No.9953284389, 8383050049 and Email address – [amanmakkary@gmail.com](mailto:amanmakkary@gmail.com))

Matter is listed for PE. It is jointly submitted on behalf of both the parties that the matter may be settled between them and they wish that same may be placed before the Mediation Center.

At request let the matter be placed before the Mediation Center for 10/09/2020 at 12.00 Noon. Ahlmad is directed to comply with the same. Parties are directed to be present before the Mediation Center.

Put up for report of settlement/further proceedings on 22/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1408/2019**

RAJESH KUMAR RAI

Plaintiff

Versus

B.S.E.S. YAMUNA POWER LTD

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Ms. Ranjana Doshi, counsel for plaintiff.

None for defendant.

Matter is listed for PE. Counsel for plaintiff states that plaintiff does not have any grievance left against the defendant in the present suit. She further states that plaintiff wish to withdraw the present suit and request for physical hearing.

At request put up the matter for withdrawal on 08/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.606932/2016**

SHRI BHOLA NATH BABBAR

Plaintiff

Versus

UOI

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Vishal, proxy counsel for plaintiff.

None for defendant.

Proxy counsel for plaintiff states that main counsel is unwell and request for an adjournment. At request matter is adjourned.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi

dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**Contempt Petition NO.02/2018**

MONIKA GARG

Plaintiff

Versus

VILAMB GARG

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-  
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.606779/2016**

SHAMSHER SINGH KUKREJA

Plaintiff

Versus

TEJENDER SINGH

Defendant

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:04/09/2020

Present: - Sh. Manish Vats, counsel for plaintiff.

Sh. Pramod Kumar Sharma, counsel for defendant no.6.

Ld. Counsel for plaintiff stated that defendant no.6 has expired. On the other hand, Ld. Counsel for defendant no.6 stated that expiry of defendant no.6 does not hamper passing of the orders/judgment in the present case. The court accepts the contention of Ld. Counsel for defendant no.6 in view of the settled law that after hearing the arguments, the death of the party shall not affect pronouncement of judgment.

In these circumstances, put up for pronouncement of judgment/clarification, if any, on 29/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.04/09/2020